

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

1. Dr. Pramod Deo, Chairperson
2. Shri S. Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

**Petition No. 23/TDL/2011**

**Date of order: 8.6.2012**

**In the matter of**

Cancellation of inter-State trading licence granted to Kandla Energy and Chemicals Limited, Ahmedabad.

**And in the matter of**

Kandla Energy and Chemicals Limited, Ahmedabad ...**Applicant**

**ORDER**

By order dated 20.9.2011, Kandla Energy and Chemicals Limited (hereinafter referred to as 'licensee') was granted trading licence for Category 'III' to trade in electricity as an electricity trader in the whole of India in terms of Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.



2. Kandla Energy and Chemicals Limited vide its letter dated 16.4.2012 has submitted that as the current market is not conducive for bilateral power trading, the licensee has not been able to trade any power since issue of the trading licence. Accordingly, the licensee vide its affidavit dated 9.5.2011 has confirmed that it does not have any liability against its inter-State trading licence.

3. Regulation 14 (2) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 provides as under:

*"14. (2) When the licensee makes an application for revocation of the licence and the Commission is satisfied that such revocation of licence shall not be prejudicially affect the public interest, the Commission may revoke his licence, on such terms and conditions as it thinks fit."*

4. We have considered the request of the licensee. The trading licence has been surrendered due to lack of trading business. The licensee has submitted on affidavit that there is no liability against the inter-State trading licence. Moreover, the licensee has paid the licence fee pro-rata for the month of April 2012. In our view, public interest will not suffer if the licence of the applicant is revoked. Accordingly, we direct that the Category-III licence granted to M/s Kandla Energy and Chemicals Limited be revoked with effect from 1.5.2012.



5. A copy of this order be sent to the Central Government in Ministry of Power and CEA for their information and record.

Sd/-	sd/-	sd/-	sd/-
(M.DEENA DAYALAN) MEMBER	(V.S. VERMA) MEMBER	(S.JAYARAMAN) MEMBER	(DR.PRAMOD DEO) CHAIRPERSON

